

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

**O.A. No.2005/2018
MA No.2268/2018**

New Delhi this the 4th day of February, 2019

**HON'BLE MS. NITA CHOWDHURY, MEMBER (A)
HON'BLE MR. S.N. TERDAL, MEMBER (J)**

Sushil, Age-28+ years
S/o Rajpal,
R/O- VPO-Assan, District & Tehsil – Rohtak,
Haryana-124001.

..... Applicant

(By Advocate: Mr. Sachin Chauhan)

Versus

1. Staff Selection Commission
Through the Chairman
S.S.C.
Block No.12, CGO Complex
Lodhi Road, New Delhi.-3
2. The Regional Director (NR),
Govt. of India
Department of Personnel and Training
Staff Selection Commission,
Block No.12, CGO Complex
Lodhi Road, New Delhi-3
3. Union of India through
the Secretary,
Department of Revenue,
Ministry of Finance,
Govt. of India, North Block, New Delhi-1.
4. Chairman,
Central Board of Excise & Customs,
North Block, New Delhi.-110001. -Respondents

(By Advocate: Mr.S.K. Tripathi for Mr.Gyanendra Singh)

ORDER (ORAL)

Ms. Nita Chowdhury, Member (A):-

MA No. 2268/2018

This MA for condonation of delay has been filed by the applicant and he has now fairly stated that this MA has become infructuous, as the respondents have passed the final order in this matter.

In view of the same, the applicant seeks permission to withdraw this OA. Accordingly, this OA is dismissed as withdrawn. However, he is given liberty to challenge the order now passed by the respondents, without giving him any exemption on the ground of delay.

(S. N. Terdal)
Member (J)

(Nita Chowdhury)
Member (A)

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